क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ०प्र० प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

LiFE Lifestyle for Environment

संदर्भ संख्याः–
Ref.No.: G0571/OA No-636/2024

दिनांकः–
Date: 11/06/2024

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi.
E-mail-judicial-ngt@gov.in

Subject: Submission of status report in pursuant to order dated 03.04.2024 passed by Hon'ble National Green Ttribunal, New Delhi in the matter of O.A. No. 636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors. on the behalf of Respondent No. 9.

Sir,

In Compliance of Hon'ble NGT order dated 03.04.2024 in the matter of O.A. No. 636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors, the status report is being filed herewith.

It is requested that the aforesaid Report may be presented before the Hon'ble Tribunal for kind consideration.

Encl.: As above.

Yours faithfully,

11/06/2024
(U.K. Gupta)
Regional Officer

Endt. No. & date as above.
Copy to:-

1. District Magistrate, Sonbhadra for kind information please.
2. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
4. Shri Pradeep Kumar Mishra, Advocate, Supreme Court, 138, New Lawyer's Chamber, Supreme Court of India, New Delhi-110001.

Regional Officer

Status Report in compliance of the order dated 03.04.2024 passed by the Hon'ble NGT in the matter of O.A. No. 636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors.

1. That the Hon'ble NGT vide its Order dated 07.09.2022 passed in the matter of Original Application No. 636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors., instructed the following:-

   "… 2. Accordingly, we constitute a Joint Committee comprising of representatives of Additional Chief Secretary, Forest Department, Government of Uttar Pradesh, Principal Chief Conservator of Forests (HoFF), Government of Uttar Pradesh, State PCB and District Magistrate, Sonbhadra and direct the same to meet, undertake visit to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.…"

2. That in pursuance to the above direction, the joint committee report containing factual status based on the observations made during the field visit has been filed before Hon'ble NGT vide reference number G001040/OA-862/2023 dated 17.01.2023. The copy of Joint Committee Report is attached herewith as Annexure-1.

3. That it is further submitted that as per observations made by the joint committee in its report dated-17.01.2023, no action point of the conclusion was concerned to the UPPCB.

4. That after reviewing the Joint committee report, Hon'ble NGT vide its order dated-22.08.2023 instructed MoEF & CC and NHAI to file their action taken report. In persunant to order dated-22.08.2023, Intigrated Regional Office, MoEF & CC, Lucknow had held meeting through VC on dated 22.11.2023 & 30.11.2023 and thereafter had filed the report before Hon'ble NGT vide email dated 02.01.2024. During meeting (through VC), the following information was asked from UPPCB as per minutes of meeting (Copy attached as Annexure-2):-

"4. Whether the Environmental Clearance is required in this project or not?

(Action required from RO, UPPCB, Sonbhadra)"

However, above required information had provided by Regional Office, UPPCB, Sonbhadra vide its letter dated-21.12.2023 (Copy attached as Annexure-3).

5. Further, Hon'ble NGT vide its Order dated 03.04.2024 in the above matter of Original Application No. 636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors., instructed the following:-

"…7. In view of the facts and circumstances of the case we also consider it necessary to have the response from (9) Uttar Pradesh Pollution Control Board (UPPCB), through Member Secretary and (10) UP State Environment Impact Assessment Authority (UPSEIAA) through its Member Secretary who stand impleaded as respondents no. 9 and

8. The Registry is directed to prepare and attach memo of parties to the application.

9. UPPCB and UPSEIAA are already appearing through their Counsel before this Tribunal who accept notices on their behalf.

10. Replies by UPPCB and UPSEIAA with reference to averments made in the application and the observations made in the report of the joint committee as well as other respondents be filed within two months at judicial- ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of Image PDF.

11. List for further consideration on 10.07.2024…."

6. That in compliance of Hon'ble NGT directions, the requisite information about obtaining environment clearance by project proponent has been sent to DFO, Kaimoor Wildlife Sanctuary, Mirzapur vide letter dated 24.04.2024 (Annexure-4).

Conclusion:

The project of UP State Highway Authority (UPSHA) regarding widening and upgradation of Highway NS-5A does not come under purview of EIA notification, 2006 as amended on April, 2011. As per observations made by the joint committee in its report dated-17.01.2023, no action point of the conclusion is pertaining to the UPPCB.

The above status report is being filed for the kind perusal and consideration of this Hon'ble Tribunal.

Dated: 11.06.2024

11/06/2024
(U.K. Gupta)
Regional Officer
U.P.P.C.B
Sonbhadra

मा0 राष्ट्रीय हरित, अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors में पारित आदेश दिनांक–07.09.2022 पर संयुक्त जांच आख्या/रिपोर्टः–

मा0 राष्ट्रीय हरित, अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors में पारित आदेश दिनांक–07.09.2022 द्वारा निम्नलिखित आदेश पारित किया गया हैः–

1- The applicant is seeking direction from this Hon'ble Tribunal to direct respondents to take adequate steps immediately to enforce the compliance of conditions imposed in para 8, para11 and para 18 of NOC issued by Special Secretary, Uttar Pradesh Government in connection with the permission to use 129.251 hectare the forest lands and cutting of 18632 trees of Kaimoor Wildlife Sanctuary in Sonbhadra, Obra and Renukoot Forest Divisions for the upgradation and widening of the NH-6A to the U.P. State Highway Authority (UPSHA) wherein, it has been stipulated that no labour camp shall be established on the Forest Land. However, in violation of the said provision ACP Toll-ways Private Limited has constructed residential colony and offices of permanent nature in the eco-sensitive zone on the land of Reserve Forest Area at Lodhi, Robertsganj in the District Sonbhadra.

2- Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position. Accordingly, we constitute a Joint Committee comprising of representatives of Additional Chief Secretary, Forest Department, Government of Uttar Pradesh, Principal Chief Conservator of Forests (HoFF), Government of Uttar Pradesh, State PCB and District Magistrate, Sonbhadra and direct the same to meet, undertake visit to the site, look into the grievances of the applicant, associate the applicant and representatives of the concerned project proponents, verify the factual position and submit its report within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF and not in the form of Image PDF. The State PCB will be the nodal agency for coordination and compliance.

3- In case the Joint Committee observes any violation of consent conditions/environmental norms, then it shall forward a copy of its report to:-

(i) the concerned Project Proponents to enable them to comply with the recommendations in the report of the Joint Committee or file objections

against observations/recommendations in the same and their response before this Tribunal is so desired within one month from the date of receipt of a copy of the report of the Joint Committee; and

(ii) the concerned Statutory Authorities including State PCB, PCCF (HoFF) and District Magistrate, Sonbhadra to enable them to take appropriate remedial action by giving notice to/hearing the concerned project proponents and following due process of law in accordance with Statutory provisions mandating them to take remedial action for prevention, control and abatement of environmental pollution /degradation and for protection and improvement of environment and submit their action taken reports within one month from the date of receipt of a copy of the report of the Joint Committee.

मा0 राष्ट्रीय हरित, अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या–636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors में पारित आदेश दिनांक–07.09.2022 पर आवश्यक कार्यवाही हेतु सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, गोमती नगर, उ0प्र0, लखनऊ के कार्यालय के पत्रांक–एच 85490/सी 2/एन0जी0टी0–07/22 दिनांक–12.12.2022 द्वारा क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, सोनभद्र को, प्रधान मुख्य वन संरक्षक और विभागाध्यक्ष, उ0प्र0, लखनऊ के कार्यालय के पत्रांक–445/36–8 (एन0जी0टी0) दिनांक–16.12.2022 द्वारा प्रभागीय वनाधिकारी, ओबरा वन प्रभाग को तथा जिलाधिकारी सोनभद्र द्वारा अपर जिलाधिकारी, सोनभद्र को समिति का सदस्य नामित किया गया है।

उक्त के क्रम में दिनांक–31.12.2022 को प्रभागीय वनाधिकारी, ओबरा, अपर जिलाधिकारी, सोनभद्र व क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा संयुक्त रुप से प्रश्नगत क्षेत्र के मौके का निरीक्षण किया गया। क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, सोनभद्र द्वारा शिकायतकर्ता श्री आशीष चौबे के मो0नं0 7838296401 पर सम्पर्क स्थापित किया गया। शिकायतकर्ता द्वारा उक्त तिथि को मौके पर आने से असमर्थता व्यक्त की गयी। मौके के निरीक्षण के पश्चात अभिलेखों का परीक्षण किया गया। जिसमें सम्बन्धित प्रभागीय वनाधिकारी सोनभद्र वन प्रभाग एवं कैमूर वन्य जीव प्रभाग, मीरजापुर द्वारा आवश्यक सहयोग किया गया, जिसमें निम्नलिखित तथ्य प्रकाश में आये:–

1. अवगत कराना है कि ''उ0प्र0 राज्य राजमार्ग प्राधिकरण (उपशा) एन0एस0–5ए के चौड़ीकरण एवं उच्चीकरण हेतु (1) मीरजापुर वन प्रभाग, मीरजापुर में किमी0 0.00 से 39 तक 21.727हे0 आरक्षित एवं 22.860हे0 संरक्षित वन भूमि कुल 44.587हे0 वन भूमि के गैर वानिकी प्रयोग एवं बाधक 3670 वृक्षों का पातन (2) सोनभद्र वन प्रभाग, सोनभद्र में किमी0 72.00 से 73.00 किमी0 तक 7.517हे0 आरक्षित वन भूमि (3) कैमूर वन्य जीव प्रभाग, जनपद मीरजापुर में किमी0 76.00 से 87.00 किमी0 तक 19.80हे0 रक्षित वन वन भूमि बाधक 1465 वृक्षों के पातन (4) ओबरा वन प्रभाग, जनपद–सोनभद्र में किमी0 87.00 से 115.00 तक 52.577हे0 रक्षित वन भूमि एवं बाधक 10386 वृक्षों का पातन (5) रेनुकूट वन प्रभाग, जनपद–सोनभद्र में किमी0 15.60 से 117.650 किमी0 तक 4.77हे0 आरक्षित वन भूमि एवं बाधक 3111 वृक्षों का पातन, परियोजना के समेकित प्रस्ताव में कुल 34.014हे0 आरक्षित वन भूमि, 72.377हे0 रक्षित वन भूमि, 22.860हे0 संरक्षित वन

भूमि कुल 129.251हे0 (आरक्षित/रक्षित/संरक्षित) वन भूमि के गैर वानिकी प्रयोग एवं कुल बाधक 18632 वृक्षों के पातन के समेकित प्रस्ताव के अनुमति'' के सम्बन्ध में विशेष सचिव, उ0प्र0 शासन, लखनऊ का पत्र संख्या–3308/14–2–2013–800(70)/2013 दिनांक–31.03.2014 द्वारा 39 शर्तो के अधीन स्वीकृति जारी किया गया है। जिसके शर्त संख्या 8, 11 व 18 निम्नानुसार हैः–

शर्त संख्या–8ः– प्रयोक्ता अभिकरण द्वारा वन भूमि पर श्रमिक कैम्प नहीं स्थापित किया जायेगा।

शर्त संख्या–11ः– प्रयोक्ता अभिकरण द्वारा सड़क के बाहर दोनो ओर कमरा आदि नहीं बनाया जायेगा व कटान के समय हुयी गन्दगी व विजातीय पदार्थो का उस स्थान से हटाकर डम्पिंग क्षेत्रों में दबाया जायेगा।

शर्त संख्या–18ः– वन भूमि पर श्रमिक आवास स्थापित नहीं किया जायेगा, प्रयोक्ता अभिकरण द्वारा सड़क निर्माण में स्थल पर कार्यरत मजदूरों एवं स्टाफ को जलौनी लकड़ी के अतिरिक्त अन्य कोई वैकल्पिक ईंधन उपलब्ध कराया जायेगा ताकि समीप के वन क्षेत्र में न किसी प्रकार का क्षति हो तथा न वन क्षेत्र पर दबाव पड़े।

2. प्रकरण ग्राम–लोढी, परगना–बड़हर, तहसील–रावर्टसगंज, जनपद–सोनभद्र में स्थापित ए0सी0पी0 टोलवेज प्राईवेट लि0 द्वारा वाराणसी–शक्तिनगर मार्ग के किमी0 72.00 से 73.00 के बीच (साबिक गाटा संख्या 951, 1099 व 1100 से बना हाल नम्बर 1181 व 1184 क्षेत्रफल 7.517हे0) से सम्बन्धित है, जो कि सोनभद्र वन प्रभाग के कार्यक्षेत्र के अन्तर्गत है। उक्त निर्माण कार्य कैमूर वन्य जीव विहार के ईको सेन्सिटिव जोन की सीमा के अन्दर है।
3. उ0प्र0 राज्य राजमार्ग प्राधिकरण (उपशा) एन0एस0–5ए के चौड़ीकरण एवं उच्चीकरण के सम्बन्ध में तत्समय में प्रेषित प्रस्ताव का परीक्षण किया गया, प्रस्ताव के साथ संलग्न ले–आउट प्लान/मानचित्र तथा मौके पर निर्माण कार्य में निम्नलिखित भिन्नता पायी गयीः–
   i. ले–आउट प्लान के अवलोकन से प्रतीत होता है कि किमी0 72.00 से किमी0 73.00 तक पूर्व निर्मित मार्ग का चौड़ीकरण, सुदृढीकरण एवं टोल प्लाजा तथा पूर्व निर्मित मार्ग के बांयी तरफ एडमिनिस्ट्रेटिव बिल्डिंग व आफिस बिल्डिंग निर्माण किया जाना प्रस्तावित था तथा प्रस्तावक विभाग द्वारा एडमिनिस्ट्रेटिव बिल्डिंग का विस्तृत फ्लोर प्लान/ले–आउट प्लान प्रस्ताव के साथ संलग्न नहीं किया गया था।
   ii. प्रस्तावक विभाग द्वारा मौके पर पूर्व में निर्मित मार्ग का चौड़ीकरण एवं उच्चीकरण न करते हुए नये मार्ग का निर्माण तथा नये मार्ग के दांयी तरफ एकीकृत एडमिनिस्ट्रेटिव बिल्डिंग एवं आवासीय कक्षो का निर्माण किया गया। जो ले–आउट प्लान के अनुसार सही नहीं प्रतीत होता है।
   iii. ले–आउट प्लान/मानचित्र के अनुसार किमी0 72.00 से किमी0 73.00 तक पूर्व निर्मित मार्ग बांयी तरफ आफिस बिल्डिंग निर्माण किया जाना प्रस्तावित था, परन्तु मौके पर नये मार्ग का निर्माण किया गया है। जो ले–आउट प्लान के अनुसार सही नहीं प्रतीत होता है।

   अतः उक्त निर्माण कार्य प्रस्ताव के साथ संलग्न ले–आउट प्लान/मानचित्र के अनुसार सही नहीं प्रतीत होता है। **ले–आउट प्लान, टोपोशीट व गूगल अर्थ से प्राप्त प्रश्नगत क्षेत्र का भू–चित्र की प्रति संलग्न है, संलग्नक–1।**
4. प्रकरण के सम्बन्ध में प्रभागीय वनाधिकारी, सोनभद्र द्वारा अपने कार्यालय के पत्र संख्या–. 1101/सोनभद्र/33 दिनांक–12.01.2023 द्वारा अवगत कराया गया है कि ''इस वन प्रभाग के

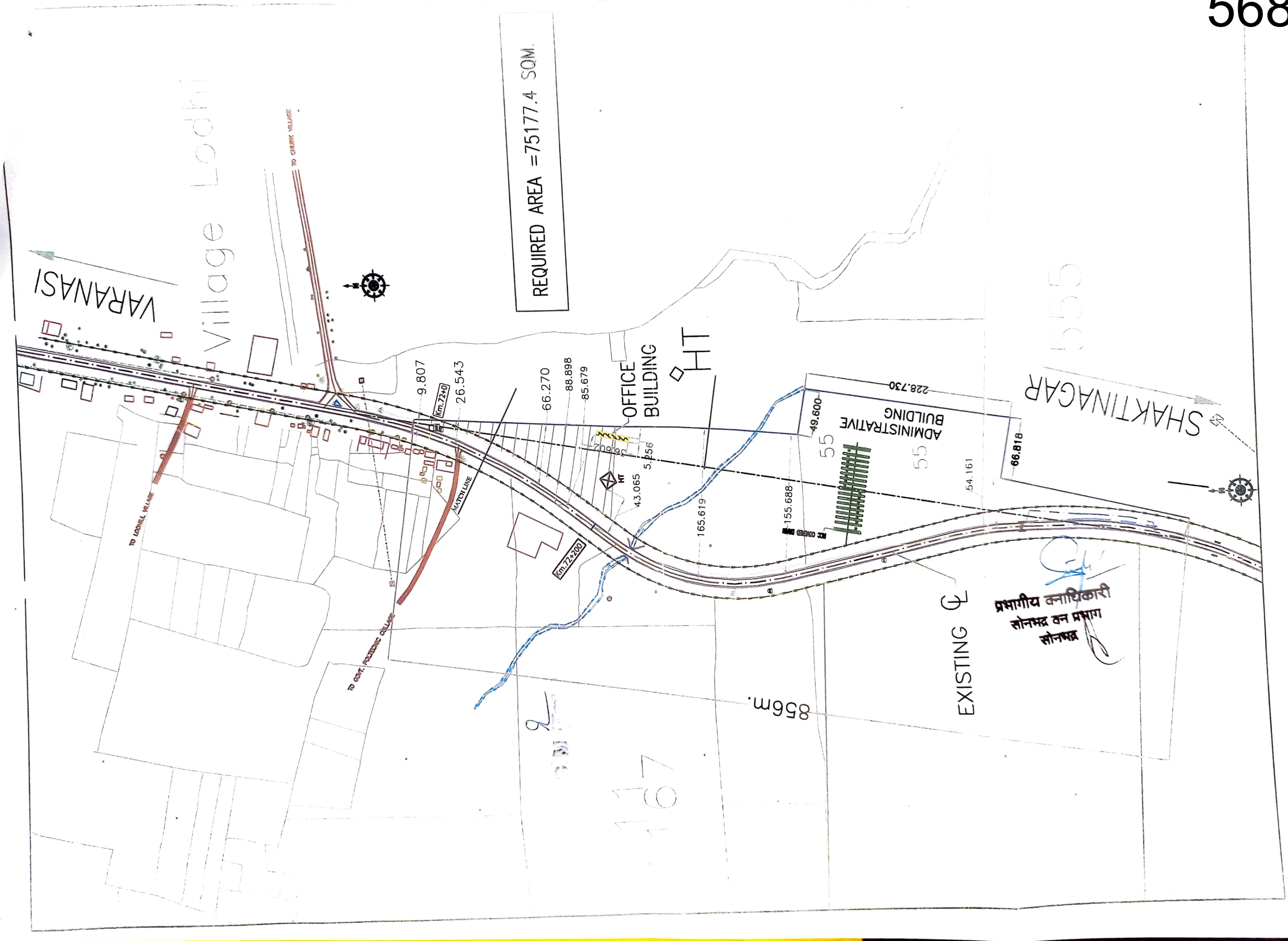
अन्तर्गत उ0प्र0, राज्य राजमार्ग प्राधिकरण द्वारा किमी0 72.00 से 73.00 ग्राम–लोढी के साबिक गाटा संख्या 951, 1099 व 1100 से बना हाल नम्बर 1181 व 1184 क्षेत्रफल 7.517हे0 वन भूमि पर सड़क चौड़ीकरण/उच्चीकरण तथा टोल प्लाजा, प्रशासनिक भवन एवं आफिस के निर्माण के सम्बन्ध में प्रस्ताव के साथ संलग्न ले–आउट प्लान एवं टोपाशीट के अनुसार विशेष सचिव, उ0प्र0, शासन के पत्र संख्या–3308/14–2–2013–800(70)/2013 दिनांक–31.03.2014 द्वारा अनुमति जारी किया गया है। प्रस्तावक विभाग द्वारा प्रस्ताव के साथ संलग्न ले–आउट प्लान के अनुसार आफिस एवं प्रशासनिक भवन का निर्माण नहीं किया गया है परन्तु प्रयोक्ता अभिकरण द्वारा स्थापित आफिस एवं प्रशासनिक भवन हस्तान्तरित वन भूमि 7.517हे0 पर ही बांयी पटरी से इतर दायी पटरी पर किया गया है।'' **पत्र की छायाप्रति संलग्न है, संनग्नक–2।**

5. प्रकरण के सम्बन्ध में प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग मीरजापुर द्वारा अपने कार्यालय के पत्र संख्या–1611/33–1 दिनांक–12.01.2023 द्वारा अवगत कराया गया है कि ''प्रस्तावक विभाग द्वारा ग्राम–लोढी में पूर्व से निर्मित वाराणसी–शक्तिनगर मार्ग के बांयी तरफ निर्मित टोल प्लाजा एवं आवासीय कालोनी आदि कैमूर वन्य जीव विहार के इको सेन्सटिव जोन के अन्दर है, जिसके सम्बन्ध में प्रस्तावक विभाग द्वारा भारत सरकार/राष्ट्रीय वन्य जीव परिषद से अनुमति लिये जाने सम्बन्धी अभिलेख प्रभागीय कार्यालय अभिलेखों में नहीं पाया गया।'' **पत्र की छायाप्रति संलग्न है, संनग्नक–3।**

अतः उ0प्र0 राज्य राजमार्ग प्राधिकरण (उपशा) एन0एस0–5ए के चौड़ीकरण एवं उच्चीकरण के सम्बन्ध में सोनभद्र वन प्रभाग, सोनभद्र के अन्तर्गत किमी0 संख्या 72.00 से 73.00 के मध्य मार्ग का चौड़ीकरण, सुदृढीकरण कार्य एवं टोल प्लाजा का निर्माण हेतु 7.517हे0 वन भूमि की अनुमति लिया गया था। प्रस्तावक विभाग द्वारा एडमिनिस्ट्रेटिव बिल्डिंग का विस्तृत फ्लोर प्लान/ले–आउट प्लान प्रस्ताव के साथ संलग्न नहीं किया गया था। प्रस्तावक विभाग द्वारा प्रस्ताव के साथ संलग्न ले–आउट प्लान के अनुसार कार्य नहीं किया गया है। प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग, मीरजापुर द्वारा अवगत कराया गया है कि प्रश्नगत क्षेत्र कैमूर वन्य जीव विहार के इकोसेन्सिटिव जोन के अन्तर्गत है, जिसके सम्बन्ध में प्रयोक्ता एजेन्सी द्वारा भारत सरकार/राष्ट्रीय वन्य जीव परिषद से अनुमति लिये जाने के सम्बन्ध में कोई भी अभिलेख नहीं पाया गया।

क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, सोनभद्र	अपर जिलाधिकारी, सोनभद्र	17/1/23 प्रभागीय वनाधिकारी, ओबरा वन प्रभाग, ओबरा–सोनभद्र।

संलग्नक-1


REQUIRED AREA =75177.4 SQM.
Village Lodhi
VARANASI
SHAKTINAGAR
TO CHURK VILLAGE
TO LODHI VILLAGE
MATCH LINE
Km.72+0
Km.72+200
9.807
26.543
66.270
88.898
85.679
5.256
43.065
HT
OFFICE BUILDING
ADMINISTRATIVE BUILDING
228.730
49.600
66.818
55
555
54.161
155.688
165.619
856m.
167
EXISTING ℄
प्रभागीय वनाधिकारी
सोनभद्र वन प्रभाग
सोनभद्र

569

ROBERTSGANJ
Madhupur
GHAGHAR CANAL
Main power line
Belan Nadi

Untitled Map
Write a description for your map
Legend
Circuit House Sonbhadra UP
Feature 1
Government Polytechnic Sonbhadra
Korai Ghat
Government Polytechnic Sonbhadra
Circuit House Sonbhadra UP
Son View Point
ACP Tollways Pvt
500 m
N
Google Earth
Image © 2023 Maxar Technologies

570

संलग्नक-2

कार्यालय प्रभागीय वनाधिकारी सोनभद्र वन प्रभाग, सोनभद्र।

पत्रांक 110/सोनभद्र/33 दिनांक, रावर्टसगंज, जनवरी- 12 2023.

सेवा में,

प्रभागीय वनाधिकारी,
ओबरा वन प्रभाग,
ओबरा-सोनभद्र।

विषयः- मा0 राष्ट्रीय हरित, अधिकरण, नई दिल्ली में योजित ओ0ए0 संख्या-636/2022 Ashish Chaubey Vs ACP Tollways Private Limited & Ors में पारित आदेश दिनांक-07.09.2022 पर कार्यवाही करनें के सम्बन्ध में।

सन्दर्भः- आपके कार्यालय के पत्रांक-1427/ओबरा/33 वन्दो0 दिनांक-31.12.2022.

महोदय,

आपके उपरोक्त सन्दर्भित पत्र के कम में विषयक प्रकरण के सम्बन्ध में अवगत कराना है कि इस वन प्रभाग के अन्तर्गत उ0प्र0, राज्य राजमार्ग प्राधिकरण द्वारा किमी0 72.00 से 73.00 ग्राम-लोढी के साबिक गाटा संख्या 951, 1099 व 1100 से बना हाल नम्बर 1181 व 1184 क्षेत्रफल 7.517हे0 वन भूमि पर सड़क चौड़ीकरण/उच्चीकरण तथा टोल प्लाजा, प्रशासनिक भवन एवं आफिस के निर्माण के सम्बन्ध में प्रस्ताव के साथ संलग्न ले-आउट प्लान एवं टोपाशीट के अनुसार विशेष सचिव, उ0प्र0, शासन के पत्र संख्या-3308/14-2-2013 -800(70)/2013 दिनांक-31.03.2014 द्वारा अनुमति जारी किया गया है। प्रस्तावक विभाग द्वारा प्रस्ताव के साथ संलग्न ले-आउट प्लान के अनुसार आफिस एवं प्रशासनिक भवन का निर्माण नहीं किया गया है परन्तु प्रयोक्ता अभिकरण द्वारा स्थापित आफिस एवं प्रशासनिक भवन हस्तान्तरित वन भूमि 7.517हे0 पर ही बांयी पटरी से इतर दायी पटरी पर किया गया है। ले-आउट प्लान के अनुसार आफिस एवं प्रशासनिक भवन का निर्माण न कराये जाने के सम्बन्ध में इस कार्यालय के पत्रांक-2720/सोनभद्र/33 दिनांक-21.06.2019 व पत्रांक-1938/ सोनभद्र/33 दिनांक-31.12.2022 द्वारा प्रयोक्ता अभिकरण से आख्या उपलब्ध करानें का अनुरोध किया गया है। प्रस्ताव के साथ संलग्न ले-आउट प्लान व टोपोशीट की प्रति संलग्न है।

संलग्नक-उपरोक्तानुसार।

भवदीय,
12/1/23

(सुरेश चन्द्र पाण्डेय)
प्रभागीय वनाधिकारी,
सोनभद्र वन प्रभाग, सोनभद्र।

कार्यालय प्रभागीय वनाधिकारी, कैमूर वन्य जीव प्रभाग, मीरजापुर।

पत्र संख्या– 1611 /33-1 दिनांक, मीरजापुर, जनवरी, 12, 2023

सेवा में,

प्रभागीय वनाधिकारी,
ओबरा वन प्रभाग,
ओबरा–सोनभद्र।

विषयः– मा0 राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ.ए.संख्या–636/2022 आशीष चौबे बनाम ए. सी.पी. टोलवेज प्राइवेट लिमिटेड एवं अन्य में पारित आदेश दिनांक 07–09–2022 पर कार्यवाही करने के सम्बन्ध में।

सन्दर्भः–आपका पत्रांक–1426/33बन्दो0 दिनांक 31–12–2022

महोदय,

उपरोक्त विषयक संदर्भित पत्र के क्रम में अवगत कराना है कि वाराणसी शक्तिनगर मार्ग(एस–एच–5ए) के चौडीकरण का प्रस्ताव मुख्य कार्यलय अधिकारी, उ0प्र0, राज्य राजमार्ग प्रासधिकरण गोमतीनगर, लखनऊ के पत्र संख्या–1172/प्रा0वि0–18(वन)2011–12 उपशा/लखनऊ दिनांक 23–03–2012 द्वारा वन संरक्षण अधिनियम 1980 एवं वन्य जीव (संरक्षण) अधिनियम 1972 के अन्तर्गत कैमूर वन्य जीव प्रभाग के अन्तर्गत गुर्मा रेंज में पड़ने वाला उक्त मार्ग किमी0 सं0 73 से 87 में से किमी0 73 से 76 तक 3.00 किमी0 कैमूर वन्य जीव विहार क्षेत्र तथा किमी0 76 से 87 तक लम्बाई 11.00 किमी0 कैमूर वन्य जीव विहार के बाहर मार्ग का प्रस्ताव प्रेषित किया गया, जिसे प्रभाग स्तर आवश्यक औपचारिकता पूर्ण कर इस कार्यालय के पत्र संख्या–4076/33–1 दिनांक 18–05–2012 द्वारा मुख्य वन संरक्षक, वन्य जीव पश्चिमी क्षेत्र, उ0प्र0, कानपुर को भेजा गया।

मुख्य वन संरक्षक, वन्य जीव पश्चिमी क्षेत्र, उ0प्र0, कानपुर के पत्र संख्या–2297/26–11 दिनांक 29–05–2012 द्वारा कतिपय कमियों को पूर्णकर प्रस्ताव प्रेषित किये जाने की अपेक्षा की गयी। जिसके क्रम में प्रस्तावक विभाग द्वारा संशोधित प्रस्ताव दिनांक 05–06–2012 को उपलब्ध कराये जाने के पश्चात इस कार्यालय के पत्रांक–4357/33–1 दिनांक 07–06–2012 द्वारा प्रस्ताव मुख्य वन संरक्षक, वन्य जीव पश्चिमी क्षेत्र, उ0प्र0, कानपुर के माध्यम से भेजा गया। प्रधान मुख्य वन संरक्षक, वन्य जीव, उ0प्र0, लखनऊ के पत्र संख्या–400/28–11(एस.एच.–5ए) दिनांक 08–08–12 द्वारा अपेक्षित कार्यवाही पूर्ण किये जाने के क्रम मे मुख्य अभियन्ता/सदस्य(तकनीकी) उ0प्र0, राज्य राजमार्ग प्राविधिकरण, लखनऊ के पत्रांक–766/प्रावि0–18 (4) वन/2012–13/उपशा दिनांक 25–08–2012 द्वारा अवगत कराया गया कि "प्राधिकरण द्वारा लिये गये निर्माण के फलस्वरूप किमी073 से 76 के भाग चौड़ीकरण का कार्य नही किया जाना है, उसे यथावत अनुरक्षित किया जाना है।" **(संलग्नक–1)**

उक्त के क्रम में वन (संरक्षण)अधिनियम 1980 के अन्तर्गत समेकित प्रस्ताव मुख्य वन संरक्षक/नोडल अधिकारी, उ0प्र0, लखनऊ के पत्र संख्या–500/11–सी–44 दिनांक 22–09–2012 द्वार उ0प्र0, शासन, लखनऊ को भेजा गया।**(संलग्नक–2)**

शासन द्वारा भारत सरकार को प्रस्ताव स्वीकृति हेतु प्रेषित किये जाने के उपरान्त भारत सरकार के पत्र संख्या–8ए/यू.पी./06/1150/एफ.सी./855 दिनांक 12–10–2012 द्वारा अपेक्षा की गयी कि "प्रस्तावित मार्ग के चौड़ीकरण में कुछ भाग कैमूर वन्य जीव अभ्यारण्य से होकर गुजर रहा है अतः राज्य सरकार निम्न 02 बिन्दुओं मर सूचनाए प्रस्तुत करें।"

(1) प्रस्तावित कार्य के लिए राष्ट्रीय वन्य जीव परिषद की संस्तुति प्रस्तुत करें।
(2) मा0 सर्वोच्च न्यायालय की अनुमति प्रस्तुत करें। **संलग्नक–3**

उक्त के क्रम में मुख्य वन संरक्षक/नोडल अधिकारी उ0प्र0, लखनऊ के पत्र संख्या–653/11सी–44 दिनांक 19–10–2012 द्वारा वांछित 2 बिन्दुओं पर आख्या प्रेषित की गयी। **संलग्नक–4** तदोपरान्त

संलग्नक-3/1

भारत सरकार के पास एफ नं0 8–86/2012–एफ.सी. दिनांक 31–05–2013 द्वारा 31 शर्तों के अधीन सैद्धान्तिक स्वीकृति प्रदान की गयी। प्रस्तावक विभाग द्वारा सैद्धान्तिक शर्तो का अनुपालन किये जाने के उपरान्त भारत सरकार के पत्र संख्या–एफ नं.8–86/2012–एफ.सी. दिनांक 14–11–2013 द्वारा जारी विधिवत स्वीकृति के अनुक्रम में शासन के पत्र संख्या–3308/14–2–2013–800(70)/20 दिनांक 31–03–2014 द्वारा शर्तो के अधीन स्वीकृति प्रदान की गयी।

उक्त से स्पष्ट है कि कैमूर वन्य जीव प्रभाग के अन्तर्गत मारकुण्डी ढ़लान से नीचे किमी0 सं0 76 से 87 तक वन संरक्षण अधिनियम 1980 के अधीन भारत सरकार द्वारा अनुमति दी गयी है। प्रस्तावक विभाग द्वारा ग्राम लोढ़ी में पूर्व से निर्मित वाराणसी–शक्तिनगर मार्ग के बायी तरफ निर्मित टौल प्लाजा एवं आवासीय कालोनी आदि कैमूर वन्य जीव विहार के इकोसेन्सिटिव जोन के अन्दर है, जिसके सम्बन्ध में प्रस्तावक विभाग द्वारा भारत सरकार/राष्ट्रीय वन्य जीव परिषद से अनुमति लिए जाने से सम्बन्धित अभिलेख प्रभागीय कार्यालय अभिलेखों में नही पाया गया।

भवदीय

(अरविन्द कुमार यादव)
प्रभागीय वनाधिकारी,
कैमूर वन्य जीव प्रभाग, मीरजापुर।

संख्या– 1611 / 33-1 समदिनांकित।

प्रतिलिपिः–मुख्य वन संरक्षक, वन्य जीव पश्चिमी क्षेत्र, उ0प्र0, कानपुर को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

(अरविन्द कुमार यादव)
प्रभागीय वनाधिकारी,
कैमूर वन्य जीव प्रभाग, मीरजापुर।

भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow

केन्द्रीय भवन, ग्यारवां तल, सेक्टर एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : rocz.lko-mef@nic.in, goimoefrolko@gmail.com

File No. L-1308/U.P./2022/41 Dated: 22.04.2024

By-Email COURT MATTER
URGENT

To,

The Chairman Monitoring Committee/ Commissioner
Mirzapur
Email:commmir@nic.in

Subject: In compliance of the order of Hon'ble NGT, Principal Bench, New Delhi in O.A. No. 636 of 2022, Ashish Chaubey vs ACP Tollyways Pvt. Ltd. & Ors - reg:

Sir,

Kindly refer to the above cited subject matter and referred letter. The Hon'ble Tribunal was pleased to pass the order dated 22.08.2023, relevant para reads as:

"…….4. The report submitted by the joint Committee and the DFO reveals the serious violations of Environment Protection Rules by contractor.

5. Learned Counsel appearing for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF……."

In compliance of above order, meetings were convened under the Chairmanship of Deputy Director General, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow along with Dr. Prachi Gangwar, Deputy Inspector General of Forest, Dr. Pranay Misra, Assistant Inspector General of Forest with Shri Arvind Yadav, DFO Kaimur, Shri Kunj Mohan Verma, DFO, Sonbhadra, Shri Umesh Gupta, Regional Officer, UPPCB, Sonbhadra.

Subsequently drawing inferences from the meeting proceedings, MoEF&CC has filed the report before the Hon'ble Tribunal (copy enclosed) with certain recommendation which is as follows:

"b) As per the gazette notification regarding Eco Sensitive Zone of Kaimur Wild Life Sanctuary no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi para 3 (1) (b) which read as:

"Provided that the conversion of agricultural and other land within the eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/State Government as applicable, to meet the residential needs of the local residents such as:

- *i.* ***Widening and strengthening of existing roads and construction of new roads;***
- *ii.* ***Construction and renovation of infrastructure and civic amenities;***
- *iii.* ***Small scale industries not causing pollution;***
- *iv.* ***Cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and***
- *v.* ***Promoted activities and given under para 7."***

Since, the project comes under the Eco-sensitive Zone, thus it recommended that Monitoring Committee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi may be directed to assess the extent & amount of the violation of Eco-sensitive Zone & evaluate the compensation which will be levied on the User agency. The committee may take into consideration the clause 1.22 of FC guidelines while deciding the amount of compensation."

You are requested to access the amount of violation for calculation and realization of environmental compensation and same should be recovered from user agency within 7 days so as to comply with Hon'ble Tribunal order(s)

Encl: As above

Yours Sincerely

22/04/24

(Dr. Prachi Gangwar)
Deputy Inspector General of Forest

Copy to for similar action:

1. **District Magistrate, Sonbhadra.Email:dmson@nic.in**
2. **District Magistrate, Mirzapur. Email:dmmir@nic.in**
3. **Member Secretary Monitoring Committee/Divisional Forest Officer, Sonbhadra. Email: dfokaimoor@yahoo.co.in**
4. **Dr. Veenu Joon, Sci 'D', ESZ Division, MoEF&CC, New Delhi. Email: joon.veenu@gov.in**

22/04/24

(Dr. Prachi Gangwar)
Deputy Inspector General of Forest

Report in compliance of Hon'ble Tribunal order dated 22.08.23 in the matter of O.A. no. 63[illegible] of 2022 titled Ashish C[illegible]bey Vs A[illegible] Tollways Pvt Ltd. & Others

The Hon'ble Tribunal was pleased to pass the order dated 22.08.2023, relevant para reads as:

"......4. The report submitted by the joint Committee and the DFO reveals the serious violations of Environment Protection Rules by contractor.

5. Learned Counsel appearing for the State had submitted that actions are being taken by the persons who have violated the conditions. We direct the MoEF&CC to examine the matter and take action according to law, in addition to calculation and realization of environmental compensation. Further, in case of violation and constructions against the conditions in violation Eco-Sensitive Zone, structure, if requires to be demolished, must be demolished and remedial measures be taken according to the rules. Further action taken report be filed by the MoEF&CC and NHAI within two months by e-mail at judicialngt@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF......."

In compliance of above order, meetings were convened under the Chairmanship of Deputy Director General, Ministry of Environment, Forest & Climate Change, Regional Office, Lucknow along with Dr. Prachi Gangwar, Deputy Inspector General of Forest, Dr. Pranay Misra, Assistant Inspector General of Forests with Shri Arvind Yadav, DFO Kaimur, Shri Kunj Mohan Verma, DFO, Sonbhadra, Shri Umesh Gupta, Regional Officer, UPPCB, Sonbhadra. None present for the District Administration.

During the meetings held on 21.11.2023 & 30.11.2023, it was unanimously decided that certain information is needed to comply the Hon'ble Tribunal order which is as follows:

1. The initial layout plan of the user agency on which the approval was taken & revised layout plan.

   (Action required from DFO, Sonbhadra)

2. DFO & User Agency to confirm, how much deviation in respect of diversion of forest land, as per approved FC, has been done.

   (Action required from DFO, Sonbhadra)

3. Number of tress proposed for felling as per approved FC. Number of trees actually felled, due to change in layout plant?

   (Action required from DFO, Sonbhadra)

4. Whether the Environmental Clearance is required in this project or not?

   (Action required from RO, UPPCB, Sonbhadra)

5. Whether any conditions of ESZ notifications are violated or not? If not then the certificate of non-violation has to be submitted by DFO.

(Action required from DFO, Kaimur)

6. Due to change of layout plan, the approval accorded under FCA has to be modified. Also, since the violation has been committed, the name of authority responsible for violation needs to be communicated to initiate action under FCA.

(Action required from DFO, Sonbhadra)

The reply as submitted by DFO, Sonbhadra vide letter dated 20.12.2023 is as follows:

बिन्दु संख्या	आख्या।
1- The Initial layout plan of the user agency on which the approval was taken & revised layout plan.	परियोजना में स्वीकृत अनुमोदित ले–आउट प्लान संलग्न है। संशोधित/परिवर्तित ले–आउट प्लान उपलब्ध कराने हेतु प्रयोक्ता अभिकरण से उप प्रभागीय वनाधिकारी कार्यालय के पत्र संख्या–68/एन0जी0टी0/एस0डी0ओ0 चुर्क/दिनांक 27.11.2023 अधोहस्ताक्षरी द्वारा दूरभाष एवं बैठक के माध्यम से बार–बार अनुरोध किया जाता रहा है। परन्तु प्रयोक्ता अभिकरण द्वारा दिनांक 20.12.2023 तक कोई प्रतिकिया नहीं दिया गया है।
2- DFO & user Agency to confirm, how much deviation in respect of diversion of forest Land, as per approved FC, has been done.	उप प्रभागीय वाधिकारी कार्यालय के पात्रांक–68 एन0जी0टी0/एस0डी0ओ0 चुर्क/दिनांक 27.11.2023 अधोहस्ताक्षरी द्वारा दूरभाष एवं बैठक के माध्यम प्रयोक्ता अभिकरण से हस्तान्तारित वन भूमि का विचलन आकलन हेतु संयुक्त निरीक्षण करने के लिये अनुरोध किया गया है, परन्तु प्रयोक्ता अभिकरण द्वारा दिंनाक 20.12.2023 तक कोई प्रतिकिया नहीं दिया गया ।
3- Number of trees proposed for felling as per approved FC, Number of trees actually felled, due to change in layout plant?	स्वीकृत परियोजना में इस वन प्रभाग अन्तार्गत हस्तान्तारित वनभूमि पर कोई भी वृक्ष पातन हेतु प्रस्तावित नहीं था और न ही किसी भी वृक्ष का पातन किया गया है।
6- Due to change of layout plan, the approval accorded under FCA has to be modified Also, since the violation has been committed, the name of authority responsible for violation needs to be communicated to initiate action under FCA	उस कार्यालय के पत्र संख्या–2720/सोनर्भद/33 दिनांक 21.06.2019, पत्र संख्या–1038/सोनभद्र/33 दिनांक–31.12.2022, द्वारा उ0प्र0 शासन अनुभाग–2 के पत्र सं0–3308/14–2–2013–800 (70) 2013 दिनांक 31.12.2014 में उल्लिखित शर्त सं0–07 एवं शर्त–19 का उल्लंघन के सम्बन्ध में नियमानुसार अपेखित कार्यवाही पूर्ण किये जाने हेतु प्रयोक्ता अभिकरण से तथ्यात्मक पत्र प्रस्तुत करने हेतु अनुरोध किया गया तथा स–समय तथ्य प्रस्तुत करने पर उच्च स्तर को अवगत कराते हुये विधिक कार्यवही करने हेतु सचेत भी किया गया था परन्तु इसके उपरात्म भी प्रयोक्ता अभिकरण (मुख्य कार्य पालिका अधिकारी, उ0प्र0 राज्य मार्ग प्राधिकरण लखनऊ) द्वारा कोई प्रतिकिया नहीं दिया गया।

(Copy of letter dated 20.12.2023 is annexed as annexure no. R1)

Subsequently a meeting was convened on 21.12.2023 wherein the representative of Uttar Pradesh State Highway Authority has attended and submitted the letter dated 05/07 June, 2011 of State level Environment Impact Assessment Authority, U.P. by

which it was observed that the project did not come under the purview of EIA Notification 2006 as amended on April, 2011.

(Copy of letter dated 20.12.2023 is annexed as annexure no. R2)

Following observations were made after discussion/ meetings with the concerned officials and user agency

(i) User agency has constructed toll plaza by changing the approved layout plan in contravention of provisions of Forest (Conservation) Act rules & guidelines.

(ii) However, it is observed that there is no change in total forest area involved in the project.

(iii) It is also observed that no additional tree felling has been carried out due to change in layout plan

(iv) As informed by User agency, EC is not required in this project (as per annexure-R2) , there is no violation of Environment Protection Act.

(v) DFO, Kaimur vide letter dated 29.12.2023 has informed that the project comes in the Eco-sensitive Zone of Kaimur Wild Life Sanctuary and the user agency did not take the requiste permission from the Monitoring Commiittee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi

(Copy of letter dated 29.12.2023 is annexed as annexure no. R3)

Conclusion:

a) MoEF&CC, RO, Lucknow thus in compliance of Hon'ble NGT order recommends that the following compensation may be imposed for violation of Forest (Conservation) Act-

Penal NPV equal to 5times of NPV of forest land which has been utilized for construction of Toll Plaza also User Agency may be asked to deposit money for plantation (on forest land) on double the area used for construction of Toll Plaza.

DFO, Sonbhadra may raise demand note accordingly for deposition of levies in Compensatory Afforestation Fund Management and Planning Authority (CAMPA)

b) As per the gazette notification regarding Eco-Sensitive Zone of Kaimur Wild Life Sanctuary no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi para 3 (1) (b) which read as:

"Provided that the conversion of agricultural and other lands within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central/ State Government as applicable, to meet the residential needs of the local residents such as:

i. Widening and strengthening of existing roads and construction of new roads;

ii. Construction and renovation of infrastructure and civic amenities;

iii. *Small scale industries not causing pollution;*
iv. *Cottage industries including village industries; convenience stores and local amenities supporting eco tourism including home stay; and*
v. *Promoted activities and given under para 7."*

Since, the project comes under the Eco-sensitive Zone, thus it recommended that Monitoring Committee as per para 5 of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi may be directed to assess the extent & amount of the violation of Eco-sensitive Zone & evaluate the compensation which will be leived on the User agency. The committee may take into consideration the clause 1.22 of FC guidelines while deciding the amount of compensation.

(Copy of gazette notification no. S.O.891 (E) dated 20.03.2017 of Ministry of Environment, Forest & Climate Change, New Delhi is annexed as annexure R4)

(Copy of clause 1.22 of FC guidelines is annexed as annexure R5)

01/01/24.
(Dr. Prachi Gangwar)

Deputy Inspector General of Forest (Central)

Annexure No.3

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

LiFE Lifestyle for Environment

संदर्भ संख्या:–
Ref.No.: G001017/OA No. 636/2022/2023

दिनांक:–
Date: 21/12/2023

To,

The Dy. Director,
Ministry of Environment, Forest & Climate Change
Integrated Regional Office,
Kendriya Bhawan, 11th Floor, Sector-H, Aliganj,
Lucknow-226024.
E-mail: rocz.lko-mef@nic.in

Sub: O.A. No. 636 of 2022 titled as Ashish Chaubey Vs ACP Tollways Pvt. Ltd. & Ors before Hon'ble NGT, New Delhi-reg.

Ref.: Minutes of Meeting dated 19.12.2023 received vide File No. L-1308/U.P./2022 dated 19.12.2023.

Sir,

Kindly refer to the above noted subject and Minutes of Meeting dated 19.12.2023, action required at the agenda point No. 4 which is follows:-

4. Whether the Environmental Clearance is required in this project or not?
(Action required from RO, UPCB, Sonbhadra)

In above matter, we would like to inform you that Environment Clearance is required for the Highways proect as per point mentioned at 7(f) in the notification issued by Govt. of India vide S.O. No. 1533 dated 14.09.2006. (Copy enclosed as Annexure-I).

Further, Environmental Clearance is issued by State Environmental Impact Assessment Authority (SEIAA). The information regarding Environmental Clearance issued to said project or conducted Public Hearing are not available in this office as per records. In this matter, the Joint Committee report dated 17.01.2023 found in records which copy is enclosed as Annexure-II.

Above information-cum compliance report of direction received vide letter dated 19.12.2023 presented for kind consideration and further ation please.

Encl.: As above.

Yours faithfully,

21/12/2023
(U.K. Gupta)
Regional Officer

Endt. No. & date as above.
Copy to:- Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.

Regional Officer

Annexure No I

रजिस्ट्री सं॰ डी॰ एल॰-33004/99

REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1067] नई दिल्ली, बृहस्पतिवार, सितम्बर 14, 2006/भाद्र 23, 1928
No. 1067] NEW DELHI, THURSDAY, SEPTEMBER 14, 2006/BHADRA 23, 1928

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केन्द्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मंत्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में[1], नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके सक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिषेध अधिरोपित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का०आ० सं० 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और ऊपर उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केन्द्रीय सरकार ने सम्यक् रूप से विचार कर लिया है ।

2900 GI/2006

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

Directorate of Environment, U.P.
Dr. Bhim Rao Ambedkar
Vineet Khand-1, Gomtinagar,
Lucknow-226010
Phone: 91-522-2305541

Ref: 164/ SEAC/784/2011/JDCA Date: 05/07 June, 2011

To

Mr. Ishit Dev Prasad Rai,
Chief Executive Officer,
UP State Highways Authority,
4th Floor, Kisan Mandi Bhavan,
Vibhuti Khand, Gomti Nagar,
Lucknow-226010

Subject: Regarding the Environmental Clearance for the Upgradation, Rehabilitation and widening of the existing Varanasi-Shaktinagar section of SH-5A (km 0.00 to km 115.00) to four-line with paved shoulders of the project state Highway in the state of U.P.

Dear Sir,

Please refer to your letter dated 13-04-2011 addressed to the Secretary, State Level Expert Appraisal Committee, UP on the subject as above. This is to inform you that the above said project had been taken up in the SEAC meeting held on29.04.2011. The SEAC observed that the project did not come under the purview of EIA Notification 2006 as amended on April, 2011. Hence the project need not be considered by the SEAC and the project proponent may be informed accordingly.

Online V.C ~~MoM~~ dated: 22/12/23 with MoEF&CC and DFO Sonbhadra
Above letter presented by -
Shri Rajiv
(UPSHA – General technical Manager)

The State Level environment Impact Assessment Authority (SEAC) conducted the case and to held on 19.5.11 and agreed with the above recommendations of SEAC.

In the light of decision taken by SEIAA, it is being informed that your project does not come under purview of EIA notification, 2006 as amended on April, 2011.

Yours Sincerely,

Sd/-
Dr. C.S. Bhatt)
Member Secretary
SEIAA, U.P.

Copy for necessary

1. the Secretary, Environment, U.P. Govt. Lucknow.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests, Govt. of India, Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forest, Regional Office (Central Region), Kendriya Bhavan, 5th Floor, Sector-8, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Nagar, Lucknow.

Yours Sincerely,

(Dr. Yashpal Singh)
Secretary SEAC and
Director, Environment Directorate
Govt. of U.P.)

05/12/2023

Annexure No I

रजि० सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99

सत्यमेव जयते

भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 580] नई दिल्ली, बुधवार, अप्रैल 6, 2011/चैत्र 16, 1933

No. 580] NEW DELHI, WEDNESDAY, APRIL 6, 2011/CHAITRA 16, 1933

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 4 अप्रैल, 2011

का.आ. 695(अ).—केन्द्रीय सरकार ने, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का0आ0 1533(अ) , तारीख 14 सितंबर, 2006, द्वारा निदेश दिया था कि उसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण, प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केन्द्रीय सरकार से या केन्द्रीय सरकार द्वारा इसमें विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा केवल पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा;

और, उक्त अधिसूचना में प्रयुक्त " निर्मित क्षेत्र" पद के संबंध में स्पष्टीकरण का उपबंध करने और अधिसूचना के भिन्न-भिन्न पैराओं को पारस्परिक रूप से संगत बनाने के लिए भी तथा ऐसे अनाशयित परिवर्तनों को प्रत्यावर्तित करने के लिए जो राजमार्ग परियोजना से संबंधित पर्यावरणीय समाघात निर्धारण अधिसूचना, 2006 की अनुसूची में विशेषकर मद संख्या 7(च) के सामने प्रविष्टि में का.आ. 3067(अ), तारीख 1 दिसंबर, 2009 द्वारा संशोधन करते समय अधिसूचना में किए गए थे और उक्त अधिसूचना में उपयुक्त संशोधन करने के इस प्रयोजन के लिए विनिश्चय किया गया है ।

और उक्त पर्यावरण (संरक्षण) नियमों का नियम 5 का उपनियम (3) का खंड (क) यह उपबंधित करता है कि जब कभी केन्द्रीय सरकार यह विचार करती है कि किसी उद्योग पर या

1244 GI/2011

किसी क्षेत्र में किन्हीं प्रक्रियाओं या प्रचालन को चलाने पर, प्रतिषेध या निर्बंधन अधिरोपित करना चाहिए तो वह ऐसा करने के लिए अपने आशय की सूचना देगी;

और उक्त पर्यावरण (संरक्षण) नियमों का नियम 5 का उपनियम (4) यह उपबंधित करता है कि उपनियम (3) में किसी बात के होते हुए भी, केन्द्रीय सरकार को जब कभी यह प्रतीत होता है कि ऐसा करना लोकहित में है, वह उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति दे सकेगी;

अतः, अब, केन्द्रीय सरकार, उक्त पर्यावरण (संरक्षण) नियमों के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित उक्त पर्यावरण (संरक्षण) अधिनियम की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में,-

(I) पैरा 6 में "सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन," शब्दों के पश्चात् "परियोजना प्रस्तावक द्वारा" किया जाएगा ।

(II) पैरा 7, के खंड (i) के उप पैरा II क्रम (2) विस्तारण के उप पैरा (i) के अंतिम वाक्य में "अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/ वाणिज्यिक, काम्पलैक्स/आवासन)" के स्थान निम्नलिखित शब्द रखे जाएंगे, अर्थात्:-

"अनुसूची की मद 8(क) में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (निर्माण और संनिर्माण परियोजना)" ।

(III) अनुसूची में,-

(i) मद 1(क) के सामने ,-

स्तंभ (5) में की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् –
" साधारण शर्तें लागू होंगी ।

टिप्पणः

(i) ऐसे खान पटटे के नवीकरण के प्रक्रम पर पूर्व पर्यावरणीय अनापत्ति भी अपेक्षित है जिसके लिए आवेदन, नवीकरण की तारीख से एक वर्ष पूर्व किया जाना चाहिए ।

(ii) खनिज पूर्वेक्षण छूट प्राप्त है ।"

(ii) मद 7(च) के सामने ,-

स्तंभ (4) में की प्रविष्टि के स्थान पर " (i) सभी राज्य राजमार्ग परियोजनाएं; और" के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

" (i) सभी नई राज्य राजमार्ग परियोजनाएं " ।

(iii) मद 8(क) के सामने,-

स्तंभ (5) में की प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"इस अधिसूचना के प्रयोजन के लिए निर्मित क्षेत्र को "बेसमेंट (बेसमेंटों) सहित, समस्त मंजिलें एक साथ रखे जाने पर निर्मित या आच्छादित क्षेत्र और अन्य सेवा क्षेत्र जो निर्माण/संनिर्माण परियोजनाओं में प्रस्तावित किए गए हैं" के रूप में परिभाषित है ।"

(IV) परिशिष्ट 5 के पैरा 3 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

" 3 जहां कोई लोक परामर्श आज्ञापक नहीं है वहां आकलन, विहित आवेदन प्ररूप-1 और पर्यावरणीय समाघात निर्धारण रिपोर्ट के आधार पर अनुसूची की मद 8 से भिन्न सभी परियोजनाओं और क्रियाकलापों की दशा में किया जाएगा । अनुसूची की मद 8 की दशा में इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति प्ररूप-1, प्ररूप-1क, धारणा योजना और पर्यावरणीय समाघात निर्धारण रिपोर्ट [केवल 8(ख) के अधीन सूचीबद्ध परियोजनाओं के लिए अपेक्षित] के आधार पर परियोजनाओं या क्रियाकलापों का आकलन करेंगी और पर्यावरणीय अनापत्ति को प्रदान करने के संबंध में परियोजना पर या अन्यथा सिफारिशें करेंगी तथा पर्यावरणीय अनापत्ति के लिए शर्तें भी नियत करेंगी" ।

[फा. सं. 3-101/2010-आईए. III]

डा. नलिनी भट्ट, वैज्ञानिक 'जी'

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना सं. का0आ0 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और का0आ0 1737(अ), तारीख 11 अक्तुबर, 2007 और का0आ0 सं. 3067(अ), तारीख 1 दिसंबर, 2009 द्वारा संशोधित किए गए थे ।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 4th April, 2011

S.O. 695(E).— Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O. 1533(E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on or from the dates of its publication, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process and or technology shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act in accordance with the procedure specified therein;

And whereas, it has been decided to provide clarification with regard to the term "built up area" used in the said Notification and also to make various paras of the Notification mutually consistent and to restore the unintentional changes, which got into the Notification while making amendment vide S.O. 3067 (E) dated 1st December, 2009, in particular the entry against item no. 7(f) in the schedule to the EIA Notification, 2006 relating to highway projects and for this purpose to issue suitable amendments in the said Notification.

And whereas, clause (a) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules provides that, whenever the Central Government considers that

Annexure No I

prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall given notice of its intention to do so;

And whereas, sub-rule (4) of rule 5 of the said Environment (Protection) Rules provides that, notwithstanding anything contained in sub-rule (3), whenever it appears to the Central Government that it is in public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3);

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the said Environment (Protection) Act, read with clause (d) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules, the Central Government hereby makes the following amendments in the said Notification, namely:-

In the said notification, -

(I) In para 6, for the existing words "An application seeking prior environmental clearance in all cases shall be made", the following words shall be substituted, namely:-

"An application seeking prior environmental clearance in all cases shall be made by the project proponent".

(II) In para 7, in sub-para 7 in clause (i), sub para II, stage (2) – scoping, sub para (i), in the last sentence, for the words "activities listed as Category 'B' in item 8 of the schedule (Construction / Township / Commercial Complexes / Housing)", the following words shall be substituted, namely:-

"Activities listed as Category 'B' in item 8(a) of the schedule (building and construction projects)".

1244 GI/11-2

(III) In the Schedule, -

(i) against item 1(a), -

in column (5), for the entries, the following entries shall be substituted, namely:-

"General conditions shall apply.

Note:

(i) Prior environmental clearance is as well required at the stage of renewal of mine lease for which application should be made up to one year prior to date of renewal.

(ii) Mineral prospecting is exempted."

(ii) against item 7(f), -

in column (4), for the entry "(i) All State Highway Projects; and" the following entry shall be substituted, namely:-

"(i) All New State Highway Projects".

(iii) against item 8(a), -

in column (5), for the entry, the following entry shall be substituted, namely:-

"The built up area for the purpose of this Notification is defined as "the built up or covered area on all the floors put together including basement(s) and other service areas, which are proposed in the building / construction projects"."

(IV) In Appendix V, for para 3, the following para shall be substituted, namely:-

"3. where a public consultation is not mandatory, the appraisal shall be made on the basis of prescribed application Form-1 and EIA report, in the case of all projects and activities other than item 8 of the schedule. In the case of item 8 of the schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise projects or activities on the basis of Form-1, Form-1A, conceptual plan and the EIA report [required only for projects listed under 8(b)] and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance".

[F. No. 3-101/2010-IA. III]

Dr. NALINI BHAT, Scientist 'G'

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E), dated the 11th October, 2007 and S.O. No. 3067(E) dated 1st December, 2009.

कार्या
राबर्ट्स
ई–मेल

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064 and Published by the Controller of Publications, Delhi-110054.

रजिस्ट्री सं॰ डी॰ एल॰-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण
EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)
PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित
PUBLISHED BY AUTHORITY

सं. 1067] नई दिल्ली, बृहस्पतिवार, सितम्बर 14, 2006/भाद्र 23, 1928
No. 1067] NEW DELHI, THURSDAY, SEPTEMBER 14, 2006/BHADRA 23, 1928

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केन्द्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मन्त्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में[1], नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके सक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिषेध अधिरोपित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का0आ0 सं0 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और उपर उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केन्द्रीय सरकार ने सम्यक रूप से विचार कर लिया है ।

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

क्षेत्रीय कार्यालय,
REGIONAL OFFICE,
उ0प्र0 प्रदूषण नियंत्रण बोर्ड
U.P. POLLUTION CONTROL BOARD
सोनभद्र
SONBHADRA

LiFE Lifestyle for Environment

संदर्भ संख्या:—
Ref.No.: G0401/O.A.No.636-2022/2024

दिनांक:—
Date: 24/04/24

To,

Divisional Forest Officer,
Kaimur Wildlife Sanctuary,
Mirzapur.

Sub: O.A. No. 636 of 2022 titled as Ashish Chaubey Vs ACP Tollways Pvt. Ltd. & Ors before Hon'ble NGT, New Delhi-reg.

Ref.: L-1308/U.P./2022/142 dared 18.04.2024 issued from Regional Office, MoEF & CC, Lucknow.

Sir,

Kindly refer to the above noted subject and Minutes of Meeting dated 21.11.2023 & 30.11.2023, action required at the agenda point No. 4 which is follows:-

4. Whether the Environmental Clearance is required in this project or not?
(Action required from RO, UPCB, Sonbhadra)

In above matter, we would like to inform you that Environment Clearance is required for the Highways project as per point mentioned at 7(f) in the notification issued by Govt. of India vide S.O. No. 1533 dated 14.09.2006 **(Copy enclosed as Annexure-I)**. Although, it has been exempted vide amended notification number S.O. 695(E) dated 04.04.2011 published in the Gazette of India Extraordinar**(Copy enclosed as Annexure-II)**.

Further, Environmental Clearance is issued by State Environmental Impact Assessment Authority (SEIAA). SEIAA informed to Chief Executive Officer, UP State Highways Authority, Gomti Nagar, Lucknow that ' The Upgradation Rehabilition and widening of the existing Varanasi-Shaktinagar section of SH-SA (Km 0.00 too 115.00 to four-line with paved shoulder of the project state highway in the state of U.P.' project does not come under purview of EIA notification, 2006 as amended on April, 2011) **(Copy enclosed as Annexure-III)**.

Hence, Environmental Clearance is not required for the above saied project in the light of above facts, for kind information and further necessary action please.

Encl.: As above.

Yours faithfully,

(U.K. Gupta)
Regional Officer

Endt. No. & date as above.

Copy to:-

1. Chief Environmental Officer (Circle-2), U.P. Pollution Control Board, Lucknow for kind information & necessary action please.
2. Diviosional Forest Officer, Sonbhadra for kind information and further necessary action.

24/04/2024
Regional Officer

कार्यालय : मकान संख्या 162, उत्तर मोहाल (निकट चण्डी होटल)
राबर्ट्सगंज, सोनभद्र—231216
ई—मेल : rosonbhadra@uppcb.in

Office: House No. 162, Uttar Mohal (Near Chandi Hotel)
Robertsganj, Sonbhadra-231216
E-mail: rosonbhadra@uppcb.in

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification **under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing** certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India[1], unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy **as approved by the Union Cabinet on 18th May, 2006** and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

---

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment
Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

[1]Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):- The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this notification;
(ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;
(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(1)	(2)	(3)	(4)	(5)
7(e)	[V] "Ports, harbours, break waters, dredging."	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	[V] "General Condition shall apply. Note: 1. Capital dredging inside and outside the ports or harbors and channels are included; 2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained."
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	[V] " i) All State Highway Project; and ii) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas."	General Condition shall apply. Note: Highways include expressways."
7(g)	Aerial ropeways	[V(xvi)(a)] "(i) All projects located at altitude of 1,000 mtr. And above. (ii) All projects located in notified ecologically sensitive areas."	[V(xvi)(b)] "All projects except those covered in column (3)."	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	++All projects under Item 8(b) shall be appraised as Category B1

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 580] नई दिल्ली, बुधवार, अप्रैल 6, 2011/चैत्र 16, 1933

No. 580] NEW DELHI, WEDNESDAY, APRIL 6, 2011/CHAITRA 16, 1933

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 4 अप्रैल, 2011

का.आ. 695(अ).—केन्द्रीय सरकार ने, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा (3) की उपधारा (1) और उपधारा (2) के खंड (v) के अधीन जारी की गई भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना संख्यांक का0आ0 1533(अ) , तारीख 14 सितंबर, 2006, द्वारा निदेश दिया था कि उसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण, प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केन्द्रीय सरकार से या केन्द्रीय सरकार द्वारा इसमें विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 की उपधारा (3) के अधीन गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा केवल पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा;

और, उक्त अधिसूचना में प्रयुक्त " निर्मित क्षेत्र" पद के संबंध में स्पष्टीकरण का उपबंध करने और अधिसूचना के भिन्न-भिन्न पैराओं को पारस्परिक रूप से संगत बनाने के लिए भी तथा ऐसे अनाशयित परिवर्तनों को प्रत्यावर्तित करने के लिए जो राजमार्ग परियोजना से संबंधित पर्यावरणीय समाघात निर्धारण अधिसूचना, 2006 की अनुसूची में विशेषकर मद संख्या 7(च) के सामने प्रविष्टि में का.आ. 3067(अ), तारीख 1 दिसंबर, 2009 द्वारा संशोधन करते समय अधिसूचना में किए गए थे और उक्त अधिसूचना में उपयुक्त संशोधन करने के इस प्रयोजन के लिए विनिश्चय किया गया है ।

और उक्त पर्यावरण (संरक्षण) नियमों का नियम 5 का उपनियम (3) का खंड (क) यह उपबंधित करता है कि जब कभी केन्द्रीय सरकार यह विचार करती है कि किसी उद्योग पर या

किसी क्षेत्र में किन्हीं प्रक्रियाओं या प्रचालन को चलाने पर, प्रतिषेध या निर्बंधन अधिरोपित करना चाहिए तो वह ऐसा करने के लिए अपने आशय की सूचना देगी;

और उक्त पर्यावरण (संरक्षण) नियमों का नियम 5 का उपनियम (4) यह उपबंधित करता है कि उपनियम (3) में किसी बात के होते हुए भी, केन्द्रीय सरकार को जब कभी यह प्रतीत होता है कि ऐसा करना लोकहित में है, वह उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति दे सकेगी;

अतः, अब, केन्द्रीय सरकार, उक्त पर्यावरण (संरक्षण) नियमों, के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित उक्त पर्यावरण (संरक्षण) अधिनियम की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) के द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात्:-

उक्त अधिसूचना में,-

(I) पैरा 6 में "सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन," शब्दों के पश्चात् "परियोजना प्रस्तावक द्वारा" किया जाएगा ।

(II) पैरा 7, के खंड (i) के उप पैरा II क्रम (2) विस्तारण के उप पैरा (i) के अंतिम वाक्य में "अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/ वाणिज्यिक, काम्पलैक्स/आवासन)" के स्थान निम्नलिखित शब्द रखे जाएंगे, अर्थात्:-

"अनुसूची की मद 8(क) में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (निर्माण और संनिर्माण परियोजना)" ।

(III) अनुसूची में,-

(i) मद 1(क) के सामने ,-

स्तंभ (5) में की प्रविष्टियों के स्थान पर निम्नलिखित प्रविष्टियां रखी जाएंगी, अर्थात् –

" साधारण शर्तें लागू होंगी ।

टिप्पण:

(i) ऐसे खान पटटे के नवीकरण के प्रक्रम पर पूर्व पर्यावरणीय अनापत्ति भी अपेक्षित है जिसके लिए आवेदन, नवीकरण की तारीख से एक वर्ष पूर्व किया जाना चाहिए ।

(ii) खनिज पूर्वेक्षण छूट प्राप्त है ।"

(ii) मद 7(च) के सामने ,-

स्तंभ (4) में की प्रविष्टि के स्थान पर " (i) सभी राज्य राजमार्ग परियोजनाएं; और" के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

" (i) सभी नई राज्य राजमार्ग परियोजनाएं " ।

(iii) मद 8(क) के सामने,-

स्तंभ (5) में की प्रविष्टि के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"इस अधिसूचना के प्रयोजन के लिए निर्मित क्षेत्र को "बेसमेंट (बेसमेंटों) सहित, समस्त मंजिलें एक साथ रखे जाने पर निर्मित या आच्छादित क्षेत्र और अन्य सेवा क्षेत्र जो निर्माण/संनिर्माण परियोजनाओं में प्रस्तावित किए गए हैं" के रूप में परिभाषित है ।"

(IV) परिशिष्ट 5 के पैरा 3 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात्:-

" 3 जहां कोई लोक परामर्श आज्ञापक नहीं है वहां आकलन, विहित आवेदन प्ररूप-1 और पर्यावरणीय समाघात निर्धारण रिपोर्ट के आधार पर अनुसूची की मद 8 से भिन्न सभी परियोजनाओं और क्रियाकलापों की दशा में किया जाएगा । अनुसूची की मद 8 की दशा में इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति प्ररूप-1, प्ररूप-1क, धारणा योजना और पर्यावरणीय समाघात निर्धारण रिपोर्ट [केवल 8(ख) के अधीन सूचीबद्ध परियोजनाओं के लिए अपेक्षित] के आधार पर परियोजनाओं या क्रियाकलापों का आकलन करेंगी और पर्यावरणीय अनापत्ति को प्रदान करने के संबंध में परियोजना पर या अन्यथा सिफारिशें करेंगी तथा पर्यावरणीय अनापत्ति के लिए शर्तें भी नियत करेंगी" ।

[फा. सं. 3-101/2010-आईए. III]

डा. नलिनी भट्ट, वैज्ञानिक 'जी'

टिप्पण: मूल नियम, भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में अधिसूचना सं. का0आ0 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और का0आ0 1737(अ), तारीख 11 अक्तुबर, 2007 और का0आ0 सं. 3067(अ), तारीख 1 दिसंबर, 2009 द्वारा संशोधित किए गए थे ।

MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 4th April, 2011

S.O. 695(E).— Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O. 1533(E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on or from the dates of its publication, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process and or technology shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act in accordance with the procedure specified therein;

And whereas, it has been decided to provide clarification with regard to the term "built up area" used in the said Notification and also to make various paras of the Notification mutually consistent and to restore the unintentional changes, which got into the Notification while making amendment vide S.O. 3067 (E) dated 1st December, 2009, in particular the entry against item no. 7(f) in the schedule to the EIA Notification, 2006 relating to highway projects and for this purpose to issue suitable amendments in the said Notification.

And whereas, clause (a) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules provides that, whenever the Central Government considers that

prohibition or restrictions of any industry or carrying on any processes or operation in any area should be imposed, it shall given notice of its intention to do so;

And whereas, sub-rule (4) of rule 5 of the said Environment (Protection) Rules provides that, notwithstanding anything contained in sub-rule (3), whenever it appears to the Central Government that it is in public interest to do so, it may dispense with the requirement of notice under clause (a) of sub-rule (3);

Now therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the said Environment (Protection) Act, read with clause (d) of sub-rule (3) of rule 5 of the said Environment (Protection) Rules, the Central Government hereby makes the following amendments in the said Notification, namely:-

In the said notification, -

(I) In para 6, for the existing words "An application seeking prior environmental clearance in all cases shall be made", the following words shall be substituted, namely:-

"An application seeking prior environmental clearance in all cases shall be made by the project proponent".

(II) In para 7, in sub-para 7 in clause (i), sub para II, stage (2) – scoping, sub para (i), in the last sentence, for the words "activities listed as Category 'B' in item 8 of the schedule (Construction / Township / Commercial Complexes / Housing)", the following words shall be substituted, namely:-

"Activities listed as Category 'B' in item 8(a) of the schedule (building and construction projects)".

12449711-2

(III) In the Schedule, -

(i) against item 1(a), -

in column (5), for the entries, the following entries shall be substituted, namely:-

"General conditions shall apply.

Note:

(i) Prior environmental clearance is as well required at the stage of renewal of mine lease for which application should be made up to one year prior to date of renewal.

(ii) Mineral prospecting is exempted."

(ii) against item 7(f), -

in column (4), for the entry "(i) All State Highway Projects; and" the following entry shall be substituted, namely:-

"(i) All New State Highway Projects".

(iii) against item 8(a), -

in column (5), for the entry, the following entry shall be substituted, namely:-

"The built up area for the purpose of this Notification is defined as "the built up or covered area on all the floors put together including basement(s) and other service areas, which are proposed in the building / construction projects"."

(IV) In Appendix V, for para 3, the following para shall be substituted, namely:-

"3. where a public consultation is not mandatory, the appraisal shall be made on the basis of prescribed application Form-1 and EIA report, in the case of all projects and activities other than item 8 of the schedule. In the case of item 8 of the schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise projects or activities on the basis of Form-1, Form-1A, conceptual plan and the EIA report [required only for projects listed under 8(b)] and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance".

[F. No. 3-101/2010-IA. III]

Dr. NALINI BHAT, Scientist 'G'

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and amended vide S.O. 1737(E), dated the 11th October, 2007 and S.O. No. 3067(E) dated 1st December, 2009.

Printed by the Manager, Government of India Press, Ring Road, Mayapuri, New Delhi-110064
and Published by the Controller of Publications, Delhi-110054.

Annexure No.III

State level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Dr. Bim Rao Ambedkar....,
Vinet Khand-I, Gomtinagar,
Lucknow-226010
Phone: 91-522-2305541.

Ref: 1641/..../SEAC/784/2011/JDCA. Date: 05/07 June, 2011

To

Mr. Isht Dev Prasad Rai,
Chief Executive Officer,
UP State Highways Authority,
4th Floor, Kisan Mandi Bhavan,,
Vibhuti Khand, Gomti Nagar,
Lucknow-226010.

Subject: Regarding the Environmental Clearance for the Upgradation, Rehabilitation and widening of the existing Varanasi-Shaktinagar section of SH-SA (km 0.00 to km 115.00) to four-line with paved shoulders of the project state Highway in the state of U.P.

Dear Sir,

Please refer to your letter dated 13-04-2011 addressed to the Secretary, State Level Expert Appraisal Committee, UP on the subject as above. This is to inform you that the above said project had been taken up in the SEA meeting held on29.04.2011. The SEAC observed that the project did not come under the purview of EIA Notification 2006 as amended on April, 2011. Hence the project need not be considered by the SEAC and the project proponent may be informed accordingly.

The State Level environment Impact Assessment Authority (SEAC) conducted the case and to held on19.5.11 and agreed with the above recommendations of SEAC.

In the light of decision taken by SEIAA, it is being informed that your project does not come under purview of EIA notification, 2006 as amended on April, 2011.

Yours Sincercly,

Sd/-
Dr. C.S. Bhatt)
Member Secretary
SEIAA, U.P.

Copy for necessary....
1.the Secretary, Environment, U.P. Govt. Lucknow,.
2. Dr. Nalini Bhatt, Advisor, Ministry of Environment & Forests,Govt. of India,Paryavaran Bhavan, CGO Complex, Lodhi Road, New Delhi.
3. Chief Conservator, Ministry of Environment & Forest, Regiional Office (Central Region), Kendriya Bhavan, 5th Floor, Sector-8, Aligarh, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, PICUP Bhawan, Gomti Ngar, Lucknow.

Yours Sincerely,

(Dr. Yashpal Singh)
Secretary SEAC and
Director, Envirnment Directorate
Govt. of U.P.)